

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

**Minutes of the Meeting of NC-V meeting due for 27.08.2009 but actually held on 01.09.2009**

The Meeting No. 22/AM10 for the licensing year 2009-10 to consider the cases under Duty Exemption Schemes (Chapter-4) due for 27.08.2009 but actually held on 01.09.2009 in Room No. 108 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. R.A.Lal, Dy.Director,	R.O, TC, Noida
3.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
4.	Sh. Kuldeep Singh, Asstt. Director	MSME
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

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**(TEXTILES AND LEATHER ITEMS)**

**MEETING NUMBER** : 22/84-ALC3/2009 **MEETING DATE** : 27.08.2009

<b>Case No.:1/18/84-ALC3/2009</b>	Party Name:GAURAV INTERNATIONAL	Meet No/Date:22/84-ALC3/2009 27.08.2009	<b>Status:</b> <b>Approved</b>
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1	HQ File :01/84/050/00073/AM10/	RLA File :05/24/040/00217/AM10/	Lic.No/Date:0510246088 17.07.2009	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as applied by the firm.</p> <p>The R.A shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

2	<b>Case No.:2/18/84-ALC3/2009</b>	Party Name:MACCAFERRI ENVIRONMENTAL SOLUTIONS PVT. LTD.	Meet No/Date:22/84-ALC3/2009 27.08.2009	<b>Status : Rejected</b>
	HQ File :01/84/050/00074/AM10/	RLA File :31/24/040/00072/AM10/	Lic.No/Date:3110039295 17.07.2009	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have failed to give reply to DGFT letter dated21.08.2009, in absence of which it is not possible to compute the requirement of inputs. In view of this, Committee was constrained to reject.</p> <p>RLA may take suitable consequential action accordingly.</p>			

3	<b>Case No.:4/18/84-ALC3/2009</b>	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:22/84-ALC3/2009 27.08.2009	<b>Status : Deferred</b>
	HQ File :01/84/050/00076/AM10/	RLA File :02/24/040/00060/AM10/	Lic.No/Date:0210129399 22.07.2009	Defer Date:01.10.2009
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to link with the relevant file wherein fixation of SION of the similar export/import item is being dealt. In view of this case stands deferred for re-listing on 01.10.2009.</p>			

4	<b>Case No.:7/18/84-ALC3/2009</b>	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:22/84-ALC3/2009 27.08.2009	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00079/AM10/	RLA File :02/24/040/00061/AM10/	Lic.No/Date:0210129431 23.07.2009	Defer Date:01.10.2009
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to link with the relevant file wherein fixation of SION of the similar export/import item is being dealt. In view of this case stands deferred for re-listing on 01.10.2009.			

5	<b>Case No.:1/22/84-ALC3/2009</b>	Party Name:RICHA & CO	Meet No/Date:22/84-ALC3/2009 27.08.2009	<b>Status:</b> <b>Approved</b>
	HQ File :01/84/050/00094/AM10/	RLA File :05/24/040/00284/AM10/	Lic.No/Date:0510247712 17.08.2009	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as applied by the firm.  The R.A shall be advised to take necessary action subject to compliance of other usual conditions.			

6	<b>Case No.:2/22/84-ALC3/2009</b>	Party Name:RICHA & CO	Meet No/Date:22/84-ALC3/2009 27.08.2009	<b>Status : Deferred</b>
	HQ File :01/84/050/00095/AM10/	RLA File :05/24/040/00285/AM10/	Lic.No/Date:0510247718 17.08.2009	Defer Date:01.10.2009
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the requisite information/details available in the file to DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 01.10.2009.			

7	<b>Case No.:3/22/84-ALC3/2009</b>	Party Name:MERIDIAN APPARELS LIMITED,	Meet No/Date:22/84-ALC3/2009 27.08.2009	<b>Status : Rejected</b>
	HQ File :01/84/050/00096/AM10/	RLA File :04/24/040/00125/AM10/	Lic.No/Date:0410106949 18.08.2009	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No., which are mandatory in terms of Policy Circular No. 34/(RE-07)/2004-2009 dated 24th March, 2008 in absence of which it is not possible to compute the requirement of inputs. Therefore, Committee was constrained to reject the case. RLA may take suitable consequential action accordingly.			

8	<b>Case No.:4/22/84-ALC3/2009</b>	Party Name:GAURAV INTERNATIONAL	Meet No/Date:22/84-ALC3/2009 27.08.2009	<b>Status : Approved</b>
	HQ File :01/84/050/00097/AM10/	RLA File :05/23/040/00016/AM10/	Lic.No/Date:0510247835 18.08.2009	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and after			

detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as applied by the firm.  
The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

### Manually generated agenda cases

Case No. 363	M/s Chelsea Mills, New Delhi
NC22/10 dt. 27.08.2009	F.NO.1/84/50/388/AM06-DES-V
Ratification of input output norms in respect of Advance Authorization No.0510166153 dt. 09.09.2005 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been cleared by ALC in its meeting held on 22.12.2005, 16.02.2006 and 02.11.2006. Firm have now represented that the description of export item in this case requires some amendment. They have stated that Belt is separate and its consumption is not included in the export item, hence the word 'Belt' should be deleted. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to amend the description of export item to read as “ 98% cotton 2% spandex dyed stretch Girl's Jeans”.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 364	M/s Chelsea Mills, New Delhi
NC22/10 dt. 27.08.2009	F.NO.1/84/50/372/AM06-DES-V
Ratification of input output norms in respect of Advance Authorization No.0510165408 dt. 30.08.2005 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been cleared by ALC in its meeting held on 16.02.2006 and 05.07.2007. Firm have now represented for enhancement in the Qty. allowed earlier. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued

in this case as applied by the firm.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 365	M/s Chelsea Mills, New Delhi
NC22/10 dt. 27.08.2009	F.NO.1/84/162/758/AM08-DES-V
Ratification of input output norms in respect of Advance Authorization No.0510207949 dt. 22.08.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been cleared by NC in its meeting held on 27.12.2007. Firm have now represented that as they had completed export obligation prior to the communication of NC decision, hence, style No. imposed on the export side should be deleted. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to delete condition of style No. mentioned on the export item.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 366	M/s Chelsea Mills, New Delhi
NC22/10 dt. 27.08.2009	F.NO.1/84/50/388/AM07-DES-V
Ratification of input output norms in respect of Advance Authorization No.0510194772 dt. 21.11.2006 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been cleared by ALC in its meeting held on 29.03.2007. Firm have now represented for change in variation of GSM on the export and import side i.e variation of +/-20% may be allowed and +/-10% variation in this case. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to allow the GSM variation +/-20% and GSM variation +/-10% may be waived in this case.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 367	M/s Gopal Clothing Co. Pvt. Ltd., Gurgoan
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NC22/10 dt. 27.08.2009	F.NO.1/84/50/327/AM09-DES-V
Ratification of input output norms in respect of Advance Authorization No.0510228703 dt. 01.10.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. P.S.Rawat, Asstt. Manager, who appeared for personal hearing alongwith two authorized representatives of the firm in this case. They explained the case alongwith sample, measurement, calculation sheets pertaining to this case. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as applied by the firm in partial modification of its earlier decision.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 368	M/s Jiwanram Sheodattrai Industries Pvt. Ltd, Kolkata
NC22/10 dt. 27.08.2009	F.NO.1/84/50/519/AM07-DES-V
Ratification of input output norms in respect of Advance Authorization No.0210098185 dt. 15.02.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and observed that this case has already been cleared by NC in its meeting held on 05.03.2009 but there is some typographical error in the description of export item. In view of this Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to rectify the earlier minutes as detailed below: -

Export item	Import item	Quantity allowed
Industrial Garments – Bib trousers made of 60% cotton and 40% polyester dyed fabric, GSM-310+/-10% (Style Star/perfect)	60% cotton and 40% polyester dyed fabric, GSM-310+/-10%	3.62 Sq mtrs./Pc
Industrial Garments–Trousers made of 60% cotton and 40% polyester dyed fabric,	60% cotton and 40% polyester dyed fabric,	2.94 Sq mtrs./Pc

GSM-310+/-10% (Style Star/perfect)	GSM-310+/-10%	
Industrial Garments – Jacket made from 60% cotton and 40% polyester dyed fabric, GSM-310+/-10% (Style No. Perfect)	60% cotton and 40% polyester dyed fabric, GSM-310+/-10%	2.94 Sq mtrs./Pc

The GSM should match in import & Export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 369	M/s Alpha Corporation, Ludhiana
NC22/10 dt. 27.08.2009	F.NO.1/84/162/46/AM09-DES-V
Ratification of input output norms in respect of Advance Authorization No.3010060658 dt. 04.03.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: -The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not given valid justification for seeking higher wastage in this case. Hence, it was decided to maintain the earlier decision taken by the NC.

Firm may be informed accordingly.

Case No. 370	M/s Lavino-Kapur Cottons Pvt. Ltd., Mumbai
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NC22/10 dt. 27.08.2009	F.NO.1/85/162/103/AM07-DES-VI
Modification of SION, K-103 for Absorbent Cotton and K-104 for Absorbent Uncarded Cotton against import of raw cotton.	

Decision: -The Committee considered the case as per agenda alongwith other relevant papers and observed that this is regarding modification of SION, K-103 for Absorbent Cotton and K-104 for Absorbent uncarded cotton to allow 20% wastage of raw cotton and earlier considered by NC-6. It was observed that O/o TC, Mumbai after visit of technical study team to the unit of applicant firm had recommended 1.17 kgs/Kg in respect of Absorbent Cotton wool and 1.12 Kgs/Kg in respect of Absorbent uncarded cotton. It was noted that Norms Committee based on the above recommendations of TC, Mumbai had observed that above referred SIONs cannot be modified as the wastage norms recommended by TC, Mumbai is applied to M/s Lavino Kapur Cotton Pvt. Ltd. being a 100% EOU. till 31.03.2010 and for further application of these adhoc norms beyond 31.03.2010, TC, Mumbai may be requested to visit the unit in January, 2010 and submit a report. So far no such specific report has been received in the matter from TC, Mumbai office. Further, as regards date of applicability of this provision has not been specifically mentioned in the FTP provision, hence, Committee in consultation with the representatives of technical authorities present in the meeting decided to refer the case to BOA/Policy Division/Development Commissioner concerned for taking their suitable action in the matter.

Case No. 371	M/s Matrix Clothing Pvt. Ltd., Gurgoan
NC22/10 dt. 27.08.2009	F.NO.1/84/50/657/AM04-DES-V
Ratification of input output norms in respect of Advance Authorization No.0510113414 dt. 31.12.2004 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the relevant details viz., CAD, measurement etc. submitted by the applicant firm. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the

advance authorization issued in this case as applied by the firm.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 372	M/s Lastolite Imaging Solution Pvt. Ltd. Tamil Nadu.
NC22/10 dt. 27.08.2009	F.NO.1/84/50/173/AM09-DES-V
Ratification of input output norms in respect of Advance Authorization No.0410102678 dt. 04.03.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before Norms Committee meeting to be held on 08.10.2009 alongwith Sample and complete justification of this case.

The case stands deferred for re-listing on 08.10.2009.

Case No. 373	M/s Chelsea Mills, New Delhi
NC22/10 dt. 27.08.2009	F.NO.1/84/50/545AM07-DES-V
Ratification of input output norms in respect of Advance Authorization No.0510200771 dt. 12.03.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been cleared by NC in its meeting held on 19.07.2007, 04.12.2008 and 16.07.2009. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to rectify the earlier decision as detailed below:

S.No	Export item No.	Import item No.	Description of import item	Qty. allowed
1	1	5	Elastic	0.85 Mtrs/Pc
2	2	15	Elastic	0.85 Mtrs/Pc

3	3	26	Elastic	0.85 Mtrs/Pc
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The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 374	M/s Chelsea Mills, New Delhi
NC22/10 dt. 27.08.2009	F.NO.1/84/50/533/AM07-DES-V
Ratification of input output norms in respect of Advance Authorization No.0510200958 dt. 14.03.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been cleared by NC in its meeting held on 16.07.2009. Firm have now requested for enhancement in the Qty. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the norms as detailed below:-

S.No	Export item No.	Import item No.	Description of import item	Qty. allowed
1	1	2	65% Polyester 35% cotton dyed fabric	0.26 Sq mtrs/Pc
2	2	12	100% cotton dyed fabric, GSM-170+/-10%	0.075 Sq mtrs/Pc

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 375	M/s Chelsea Mills, New Delhi
NC22/10 dt. 27.08.2009	F.NO.1/84/162/935/AM08-DES-V

Ratification of input output norms in respect of Advance Authorization No.0510208883 dt. 12.09.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.
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Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been cleared by NC in its meeting held on 29.11.2007. Firm have now represented that as they had completed export obligation prior to the communication of NC decision, hence, style No. imposed on the export side should be deleted. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to delete condition of style No. mentioned on the export item. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 376	M/s Chelsea Mills, New Delhi
NC22/10 dt. 27.08.2009	F.NO.1/84/50/381/AM06-DES-V
Ratification of input output norms in respect of Advance Authorization No.0510165788 dt. 05.09.2005 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been cleared by NC in its meeting held on 16.07.2009 by allowing the inputs as applied by the firm. In view of this Committee decided to send the said decision of NC to the firm again and withdraw the case from agenda.

Case No. 377	Reference from Policy Division, PC-IV(B)- M/s Aditya Birla Nuvo Ltd. Kolkata.
NC22/10 dt. 27.08.2009	F.NO.1/84/162/251/AM10-DES-V
Revision in DEPB rate under S.No. 37 38 of Textile Product Group.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has been referred by PC-IV(B) Section for seeking views of NC regarding revision of DEPB rate under S.No. 37 & 38 of Textile Product group. The details submitted by Wool Industry Export Promotion Council with regard to wool blended yarn containing wool & nylon (dyed) and wool blended yarn containing wool & nylon (grey) were gone through. The Committee observed that council has not given the average details of both the items separately so that basis of calculation can be worked out for re-fixation of DEPB rate. In view of this Committee decided to call for the same data from Wool Industry Export Promotion Council and defer the case for re-listing on 08.10.2009.

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